

(c) Regular services have been provided by the D. T. U. from Tikri Border to Fatehpuri and the passengers can avail of change over facilities at the Northern Railway General Stores bus stand, from where regular services start for R. K. Puram.

**Monthly Passes in D. T. U. buses
between Bahadurgarh and Central
Secretariat**

5177. SHRI YAMUNA PRASAD MANDAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that 30 rupee monthly passes are not allowed in the D. T. U. buses running between Bahadurgarh and the Central Secretariat and the fare from Tikri Kalan, Geore, Mundka and Nangloi to the Central Secretariat is so much that it is not within the reach of low paid Government employees ; and

(b) if so, the action being taken by the D. T. U. authorities in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The all route monthly concession tickets issued by the D. T. U. are valid on all the services of the Undertaking within the Union Territory of Delhi and not on inter-State services including those on the Bahadurgarh-Central Secretariat route.

The fare from Tikri Kalan, Geore, Mundka and Nangloi to Central Secretariat is being charged by the D. T. U. on the basis of the schedule laid down in this behalf by the State Transport Authority, Delhi.

(b) Regular services have been provided by the D. T. U. from Tikri Border to Fatehpuri and the passengers can avail of the change over facilities at the Northern Railway General Stores, Zakhira, and Subzi Mandi bus stops from where there are adequate services to reach Central Secretariat.

**Clearance of Industrial Licences by
Monopolies Commission**

5178. SHRI S. M. BANERJEE : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether all applications of Monopoly

Houses for industrial Licences when received have to be cleared by the Monopolies Commission ;

(b) whether M/S Kirloskars had made an application under the Monopolies and Restrictive Trade Practices Act, 1969 in the first week of September, 1970 ;

(c) whether the same application has been referred to the Monopolies Commission ; and

(d) if not, the reasons therefor ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) No, Sir.

(b) to (d). M/S Kirloskar Tractors Ltd. made an application under Section 22 of the Monopolies and Restrictive Trade Practices Act, 1969, seeking approval of the Central Government for establishing a new undertaking for manufacture of tractors. After taking into account the legal position in regard to the applicability of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act to undertakings which had taken steps prior to the commencement of the Monopolies and Restrictive Trade Practices Act on 1st June 1970 and the relevant facts of the case, it was considered by the Department that, in this particular case, approval under Section 22 of the Monopolies and Restrictive Trade Practices Act not necessary. The Company has been informed accordingly.

**Application for Industrial Licence
from M/S Kirloskars**

5179. SHRI S. M. BANERJEE : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government have taken a note of the fact that the application of M/S Kirloskars for an Industrial Licence for Tractors has to be referred to the Monopolies Commission within 90 days of its receipt ;

(b) whether Government are aware of the news reports to the effect that if the application of M/S Kirloskars is not referred to the Monopolies Commission within 90 days, M/S Kirloskars will automatically get clearance for an Industrial Licence for the manufacture of Tractors ; and

(c) if so, Government's reaction thereon ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) to (c). M/S Kirloskars Tractors Ltd. made an application under Section 22 of the Monopolies and Restrictive Trade Practices Act, 1969, seeking approval of the Central Government for establishing a new undertaking for manufacture of tractors. After taking into account the legal position in regard to the applicability of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act to undertakings which had taken steps prior to the commencement of the Monopolies and Restrictive Trade Practices Act on 1st June, 1970 and the relevant facts of the case, it was considered by the Department that, in this particular case, approval under Section 22 of the Monopolies and Restrictive Trade Practices Act was not necessary. The company has been informed accordingly.

Registration to Appear as Private Candidate in M. A. Examination of Delhi University

5180. **SHRI M. H. GOWDA** : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Delhi University has imposed certain restrictions for registration to appear as private candidate in M. A. Examination;

(b) the qualifying percentage of marks obtained in B. A. Examination required for registration to the above course ;

(c) the reasons why Delhi University has imposed restrictions regarding minimum percentage of marks (obtained in B. A.) required for registration to appear in M. A. Examination when no such restrictions are imposed for registration to appear in B. A. Examination after passing Higher Secondary Examination ;

(d) whether Government propose to remove such restrictions ; if so, when ; and

(e) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Registration of external candidates for M. A. Courses is open only to those candidates who have passed a degree examination of the University of Delhi or an

examination recognised as equivalent thereto, conducted by any other authority established by law and situated within the territorial limits to which the powers of the University extend.

(b) The minimum eligibility conditions, including marks obtained in the qualifying examination, for registration of external candidates for M. A. examinations are the same as prescribed for regular students admitted in the Colleges. These are given in the information Bulletin of the University, copies of which are available in the Parliament Library.

(c) According to the University, the Master's Degree Course is a specialised one and in the best academic interests and maintenance of standards, it is essential that the minimum eligibility conditions for registration of external candidates should be the same as for the regular students.

(d) and (e). The University is an autonomous body and fully competent to lay down rules for admission to various courses and examinations. The question of intervention by the Government, therefore, does not arise.

Dakota Air Crash near Safdarjang Aerodrome

5181. **SHRI K. M. MADHUKAR** : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the amount of compensation given by Government to the families of those killed and to those injured in the Dakota crash near Safdarjang Aerodrome, New Delhi on the 5th December, 1970 ; and

(b) whether it is a fact that the accident took place because the two engines could not be heated fully on account of the short length of the air strip ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Under Government of India Notification No. GSR 1967 dated 17th December, 1963, relating to : Application of Indian Carriage by Air Act, 1934, to carriage by air which is not international, Jamair Co. which operated the flight are liable to pay compensation as follows :

(1) Rs. 42,000.00 in the event of death of a passenger, or any bodily injury or wound suffered by a passenger